

ITEM NO.39

COURT NO.15

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 2520/2024
(Arising out of impugned final judgment and order dated 26-12-2023
in CRLA No. 1999/2013 passed by the High Court Of M.P. Principal
Seat At Jabalpur)

SURAJ SINGH GUJAR & ANR.

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ORS.

Respondent(s)

(IA No. 28375/2024 - EXEMPTION FROM FILING O.T. & IA No.
28376/2024 - PERMISSION TO FILE ADDL.DOCUMENTS/FACTS/ANNEXURES)

Date : 30-08-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Ms. Deeksha Saggi, Adv.
Mr. Abhishek Kumar, Adv.
Mr. Rituparn Uniyal, Adv.
Mr. K Anil Singh, Adv.
Mr. Ram Lal Roy, AOR

For Respondent(s) Mr. D. S. Parmar, A.A.G.
Ms. Mrinal Gopal Elker, AOR
Mr. Abhimanyu Singh- G.a., Adv.
Mr. Saurabh Singh, Adv.
Ms. Shruti Verma, Adv.

Nayan Mishra, Adv.
Shivang Jain, Adv.
Mr. Satyajeet Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The present appeal is disposed of in terms of the signed
reportable order, which is placed on the file.

Pending application(s), if any, shall also stand disposed of.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)